

**HIGH COURT OF MADHYA PRADESH; BENCH AT INDORE**

**FORM - 'E'**

**Form of supply of the Information to the applicant**

**(See Rule 4(3))**

No. RTIA/DR-HCIND/467

Indore, Dated 27-02-2015

From:

The Deputy Registrar,  
State Public Information Officer,  
High Court of M.P., Bench at Indore.

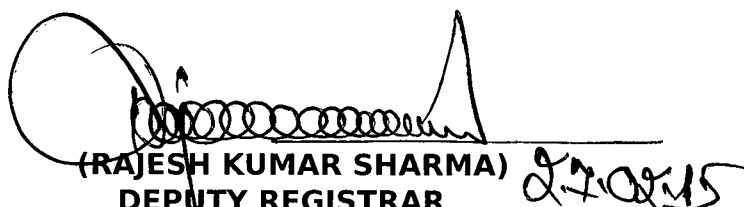
To,

Mr. Anil Ojha, Advocate,  
63/1, Sumit Apptt.,  
Snehataganj,  
Indore.

Please refer to your application dated 27.01.2015 registered at our I.D.No 57/2014-15, addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the office report dated 26-02-2015 and as desired by you is ready and same is enclosed for your reference.

As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.

**Encl.: As above.**

  
(RAJESH KUMAR SHARMA)  
DEPUTY REGISTRAR  
STATE PUBLIC INFORMATION OFFICER,  
HIGH COURT OF M.P.  
BENCH AT INDORE.

**Annexure 2**

**High Court of M.P.: Bench at Indore**

**Year Wise Count of Cases Disposed in Peremptory  
Order as on 07.02.2015**

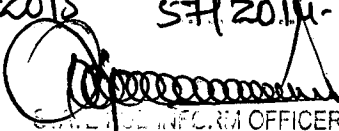
Ser.No.	Year	Count of Cases disposed in Peremptory order
1	2005	116
2	2006	88
3	2007	121
4	2008	99
5	2009	172
6	2010	232
7	2011	451
8	2012	464
9	2013	810
10	2014	2678

Information provided by I.T. cell.

RR  
20/2/15

S.w.

SUPPLIED UNDER RIGHT TO  
INFORMATION ACT 2005  
C.I. 27/2/2015 57/2014-15

  
STATE INFORM OFFICER  
HIGH COURT OF MP  
BENCH AT INDORE

27.02.15